

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No.432 of 1996

Thursday, this the 13th day of June, 1996

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR P V VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

B.C. Muthukoya, S/o Cheriyakoya,
Casual Labourer (Relieved),
Office of the Port Assistant, Amini.
(Residing at Berlichetta, Amini,
Union Territory of Lakshadweep). .. Applicant

By Advocate Mr P.V. Mohanan (represented).

Vs

1. The Sub Divisional Officer,
Office of the Sub Divisional Officer,
Amini, Union Territory of Lakshadweep.
(In-charge of Island Council).
2. The Port Officer,
Department of Port, Kavaratti,
Union Territory of Lakshadweep.
3. Port Assistant,
Office of the Port Assistant,
Amini, Union Territory of Lakshadweep.

.. Respondents

By Advocate Ms. Beenia for MVS Nampoothiri.

The application having been heard on 13th June 1996,
the Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant who was engaged as a 'Jawahar Rozgar
Yojana Casual Labourer' by the Island Council seeks a
direction to "reinstate the applicant as a Casual
Labourer" in the office of the Port Assistant, Amini.
The applicant was not holding a 'post' and no question
of reinstating arises. If applicant had been engaged

by the Island Council, the Island Council or the agency in its place may have to pay him. However, we are not pronouncing on these aspects as we find no legally enforceable right in the applicant in the nature asserted by him. He may seek his remedies, if any, elsewhere.

2 Original application is disposed of as aforesaid.
No costs.

Dated the 13th June, 1996.

P Venkatakrishnan
P V VENKATAKRISHNAN

ADMINISTRATIVE MEMBER

Chettur Sankaranair
CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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